स्थानों पर टुकाइयों की तैनाती, बदमाशों और जात अपराक्षियों के विरुद्ध कारवाई भीड़-माड़ वाले स्थानों पर सतंकता, विशेष पुलिस अधिका त्यों की नियुक्ति और अन्तर्राजीय अन्तर जिला स्तर पर अपराध सम्बन्धी बैठक करना जैसे उपाय किये गये हैं।

मुगेर में दूरसंचार का मंडल कार्यालय खोला जाना

1641 थी जगदम्बी प्रसाद यादव : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

- ं(क) क्या सरकार मुंगेर के जिला मुख्यालय में सैंकेण्डरी स्वीचिंग एरिया में मंडल कार्यालय खोलने के प्रस्ताव पर विचार कर रही है जो कि आवश्यक एक्कों के अभाव में नहीं खोला जा सकता;
- (ख) क्या सरकार ने निर्णय किया
 है कि मुगेर को भागलपुर से अलग
 कर के उसे दरभंगा मंडल के अंतर्गत ले
 भाया जाए किन्तु महा-प्रबन्धक, दूरसंचार
 पटना इससे सहमत नहीं है तथा उसने
 इसे भागलपुर कार्यालय के अधीन हो
 रखने का अनुमोदन किया है;
- (ग) क्या यह सच है कि मुंगेर भागलपुर के अधिक निकट है जबिक दरमंगा दूर है, लेकिन यदि निकट भविष्य में खगरिया में टेलीफोन का उप-मण्डल कार्यालय खोला जाता है तो एक मंडल कार्यालय खोला जा सकता है जिसमें मुंगेर, बेगसराय और खगरिया, जोकि अब तक मुंगेर जिले के अंग थे, को साथ मिलाया जा सकता है; और
- (घ) यदि हां, तो क्या सरकार मुंगेर को दरभंगा मंडल के झन्तगंत रखने भ्रथवा उसे ग्रलग एक मंडल बनाने का विचार रखती हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री सन्तोष मोहन देव) : (क) जी नहीं ।

- (ख) जी हां, सैकेण्डरी स्विचन क्षेत्रों का कार्यक्षेत्र तथा सीमाएं राष्ट्रीय टेलीफोन स्विचन योजना के तकनीकी दृष्टिकोण के अनुसार ही निर्धारित की जाती है। तदनुसार, मुगेर को भागलपुर से अलग करने और मुगेर तथा दरभंगा सकेण्डरी क्षेत्र को एक दूरसंचार इंजीनियर के अधीन रखकर दरभंगा में मुख्यालय वनाने का निर्णय लिया गया । इस निर्णय में परिवर्तन नहीं विया गया है।
- (ग) और (य) मुगेर, दरभंगा की अपेक्षा भागलपुर से करीब है । मुगेर सैकेण्डरी स्विचन क्षेत्र की निर्धारित सीमा तक कार्यभार होने पर दूरसंचार जिला इंजीनियर दरभंगा से अलग किया जाएगा ताकि अलग दूरसंचार जिले का सृजन किया जा सके । सैकेण्डरी स्विचन क्षेत्र के आधार पर दूरसंचार सिकलों की प्रवन्ध योजना के पुनगंठन के अनुसार मौजूदा मंडलों को दूरसंचार जिलों के साथ मिलाया जाएगा और अतिरिक्त नए मंडलों का अब सृजन नहीं किया जाएगा ।

Persons killed j apprehended in encounters in Punjab

- 1642. SARDAR JAGJIT SINGH AURORA; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) *fae* number of terrorists killed 'and apprehended in encounter_s by the security forces in Punjab during the last six months;
- (b) the number of persons killed and apprehended by the Border Security Force deployed on the Punjab/Pakistan border, while trying to enter Indian territory daring the same period; and
- (c) how many of these were Pakistani and Indian nationals?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) According to

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- -the information furnished by the Govt, of Punjab, 46 terrorists were killed in encounters with the security forces in the State during the period from 1st May, 1986 to 31st October, 1986. During the same period, 1105 terrorists were arrested in the State.
 - (b) and (c) During the above period 236 persons, including 46 Pakistanis and 20 Indian nationals were killed by the Border Security Force and 731 persons, including 56 Pakistanis and 60 Indian national, were apprehended by the force at the Punjab/Pakistan border while they were trying to enter the Indian territory.

Setting up of atomic power plant at Kundankulam

- 1643. SHRI M. VINCENT: Will the PRIME MINISTER be pleased to refer to the answer to Starred Question 453 given in the Rajya Sabha on the 19th December, 1985 and state:
- (a) whether Government have considered the report of the Site Selection Commtttee for setting up nuclear power station in Kundankulam in Tamil Nadu; and
- (b) if so, what decision has been taken by Government t₀ set up an atomic power plant at Kundankulam?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) and (b) The report of the Site Selection Committee of the Department of Atomic Energy is under consideration of the Government.

Organised recruitment racket in Staff Selection Commission

1644. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

<a) whether it is a fact scale organised recruitment Staff Selection Commission cently unearthed; that a large-racket in the hag been re

- (b) if so, what are the details thereoif;
- (c) what was the *modus operandi* of the racketeers and the period for which they had been operating;
- (d) what is the total number of persons recommended by them and the number of persons employed in various Government Departments on their recommendation indicating the number of those who have since been confirmed in their jobs; and
- e) what action has been taken by the Government against those found tavolved in the racket and what action is being contemplated by Government against the persons who have secured employment fraudulently?

THE DEPUTY MINISTER IN TUB MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) Yea, Sir.

- (b) As a result of inquiries mads bj thai Staff Selection Commission into the con* plant, received by' them, it was initially found that in about 40 cates nominations for the appointment to post of Lower Division Clerks were made fraudulently. After collecting the relevant evidence and material, a FIR lodged with the CBI to conduct detailed investigation.
- (c) The racketeers were preparing fata application dossiers of candiadtes who had not been declared successful in the said examination or who had not even applied for the said examination and nominating them to the various departments fradu-lently. The investigation so far conducted have revealed that they have been opening during the years 1984 and 1985.
- (d) So far the total number of fraudulent nominations which have come to the) notice are 86 in number. None of thest have been confirmed in thier Jobs.
- (e) The there officials who were found to be involved in the racket were arrested and were under police/judicial remand for about two months. They have also been suspended from the concerned department. The services of the persons appointed fraudulently have been terminated in all the eases.